

Serial No. of Order	Date of Order	Order with Signature
16	3.2.95	Adjourned to 9.2.1995. <i>J.</i> 2. The cause to be adjourned to 9.2.1995. MEMBER (ADMINISTRATIVE)
17	9.2.95	Adjourned to 16.2.1995 at request. MEMBER (ADMINISTRATIVE)
18	16.2.95	With the consent of the parties adjourned to 15.3.1995. MEMBER (ADMINISTRATIVE)
19	16.3.95	Adjourned to 22.3.1995 at request. MEMBER (ADMINISTRATIVE)
20	22.3.95	In view of the serious contest with regard to the status of the petitioner as the legally independent wife of the deceased railway servant, and in view of the limited scope of enquiry before the Tribunal, it could only be appropriate to direct the petitioner to obtain a declaration of her status as the wife of the deceased railway servant. <i>Direct accordingly.</i>
		With these observations and directions the petition is disposed of. VICE-CHAIRMAN
		<i>Notified on 26/3/95</i>
		<i>xxxx did not file her affidavit on 26/3/95</i>
		<i>Petitioner did not file her affidavit on 26/3/95</i>
		<i>Notified on 26/3/95</i>
		<i>Mr. J.R. Tripathy has not filed the counter for R-5.</i>
		<i>For OAO/RS.</i>
		<i>Arb 5/4/94 Bench</i>
		<i>Mr. J.R. Tripathy has not filed his counter.</i>
		<i>For OAO/RS.</i>
		<i>Arb 20/12/94 Bench</i>
		<i>Adj. to 4.1.95</i>

Arb 28/1/95 to 2/2/95 Bench.
Arb 20/1/95 to 23/1/95